

NATIONAL INTELLECTUAL PROPERTY AWARDS 2020

1. Objective

National Intellectual Property (IP) Awards are conferred every year to recognize and reward the top achievers, comprising individuals, institutions, organisations and enterprises, for their IP creations and commercialization which have contributed towards strengthening IP eco-system in the country and encouraging creativity and innovation. National IP Awards are intended to encourage innovation and management of intellectual property portfolio that influences the success of a business in different industry segments.

The awards will be presented to the awardees in an event to be organized in Delhi by Intellectual Property Office (IPO) in collaboration with Confederation of Indian Industry (CII) on 26th April 2020, coinciding with the World IP Day which falls on 26th April.

2. Categories of National IP Awards (Patents, Design, Trademarks, GI, Startups, MSME and Enforcement of IPRs)

2.1 The following 11 categories are included in the National Intellectual Property Awards 2020 programme:

S. No.	<i>Category</i>	<i>Criteria of evaluation- Filing/Grant/Registration : Commercialization</i>
1	Top Indian Individual for Patents & Commercialization	60:40
2	Top Indian Academic institution for Patents & Commercialization	
3	Top R & D institution/organisation for Patents & Commercialization	
4	Top Public Limited Company/Private Limited Company for Patents & Commercialization in India: 4(a) : Manufacturing sector 4(b) : Others	
5	Top Indian MSME for Patents & Commercialization	
6	Top Start-up for IP and Commercialization	50:50
7	Top Indian Company /Organization for Designs	50:50
8	Top Indian Company for creating Brand in India and Abroad	(i) 50:50 for Trade Mark applications filed/ registered in India and abroad: commercialization (ii) Weightage of 50 % for filings/ registration of trademarks will be distributed as 40:20:40 for Indian filing: Direct foreign filing : Foreign filing through Madrid system.
9	Top Individual/organization for Best facilitation for Registration of GI and Promotion of Registered GI in India.	
10	Best Police Unit (District / Zone in a commissionarate) for enforcement of IP in India.	Weightage of 20:25:25:30 for FIR Filed: Convictions: Raids (Value of seized material in raids) : Charge sheets

- Each award will carry a cash prize of Rs. 1,00,000/-, trophy and citation.
- **Note: An applicant, who was an awardee of National IP Award during any of the last two years i.e. 2018 and 2019, will not be eligible for the award in that category for this year.**

2.2 Linking of National IP Awards with WIPO Awards:

Three WIPO Awards which are given annually by the World Intellectual Property Organisation (WIPO) under the WIPO Awards Program will be linked to the appropriate categories of National IP Awards 2020 and will be conferred on 26th April, 2020, along with National IP Awards on the occasion of World Intellectual Property Day, 2020.

Separate application/s for the WIPO Awards is not required, since these awards will be conferred upon the awardees selected in the respective categories of the National IP Awards 2020.

For this purpose, WIPO Awards are proposed to be linked as under, in accordance with the concurrence of the World Intellectual Property Organization (WIPO):

1. **WIPO Medal for Inventors** - Top Indian Individual for Patents & Commercialization
2. **WIPO IP Enterprises Trophy**- Top Public Limited Company/Private Limited Company for Patents & Commercialization in India
3. **WIPO Users Trophy** - Top Indian Company for creating brand in India and abroad.

3. Broad parameters for selection :

The awards are not given solely on the basis of number of Intellectual Property Rights (IPRs) registered/granted. The utilization of such IPRs as a strategic tool in commerce & industry is also taken into consideration. For the purpose of National IP Awards 2020, **the performance in the last 3 calendar years i.e. during 2017, 2018 and 2019 will be taken into consideration.**

The following parameters will be considered as relevant:

- I. Number of IPRs filed / granted / registered.
- II. Growth in IPR portfolio in the last three calendar years.
- III. Leveraging of IPRs for achieving commercial goals (manufacturing, licensing, launching of new products / processes associated with granted / registered IPRs , marketing / export etc.)

Numerical weightages for different aspects of IP for the categories of awards will be as given in the Table at para no.2.1.

4. Eligibility

- An applicant for IP Award should be either Individual or Legal Entity as provided under the respective IP Act.
- Applicant may be Indian Industry (micro, small, medium, large), both private and public sector, as well as firms and societies, registered in India; Indian subsidiary of a transnational corporation; Indian Academic institutions and R&D institutions registered as a legal entity in India; and individuals who have filed IP applications and/or have been granted/registered IPRs by the Indian Intellectual Property Office, during last 3 calendar years for being eligible for applying for National IP Awards.

- An organization applying for award under the **category “ Top Indian MSME for Patents & Commercialization”**, should be a standalone enterprise and it should state the details of patent applications filed / granted **in its own name only**. Any details in respect of applications filed/patents granted, if belonging to a subsidiary company or the company under which it is a subsidiary company or a group of companies where the applicant is a part of the said group of companies, shall not be taken into consideration.
- For category III, **“Top R&D Institution/Organization for Patents & Commercialization**, it is clarified that **all R & D Institutions/Organizations**, whether in public or private sector, are eligible.
- **For all categories of applicants in Patents**, the patents filed/granted in India (not necessarily first filing in India) shall be taken as main criteria and international filing will be secondary criteria.

5. Jury

Awardees will be selected by a jury comprising professionals from diverse fields such as:

- IP professionals.
- Industry Association.
- Academia.
- R&D professionals.
- Representative(s) of the DPIIT, Ministry of Commerce & Industry, Government of India.

The Jury will have the right to co-opt a suitable person as a special invitee in case any specific issue comes up.

6. How to Apply ?

- All eligible applicants will have to file **Part- I of Application Form compulsorily**.
- Other parts i.e . **Part II to VII of Application Form** shall be filled as applicable, depending upon the category in which an application for award is made.
- **An Excel-Sheet (in the prescribed Format), pertaining to the respective category**, incorporating the detailed information as applicable, shall accompany the Application, failing which, the application for IP award shall not be considered.
- If an applicant wishes to apply for more than one award, a separate application should be filed for each award.
- The Application Form available on the website www.ipindia.nic.in only should be used by the applicants.
- **It is clarified that the application (with annexures) is required to be submitted both in electronic and physical format.**
- **A hard copy** of the application along with the applicable Annexures and supporting documents shall be sent at the address as given below, followed by **a soft copy** of the application and relevant supporting documents in .pdf format accompanied by an Excel sheet (in the prescribed Format) incorporating details as applicable, shall be sent at the email address: ipawards.ipa@gov.in.
- The Application for IP Award, complete in all respects, shall be sent to the following address so as to reach on or before **7th February, 2020**, and the same shall also be sent by e-mail to ipawards.ipa@gov.in on or before **7th February, 2020**.

**Office of the Controller General of Patents, Designs and Trademarks
Boudhik Sampada Bhawan
S M Road, Antop Hill,
Mumbai-400037.**

- **The envelope must be subscribed with “National IP Awards 2020” and e-mail sent to the above mentioned e-mail ID must have “National IP Awards 2020” as the subject line.**
- **Important Note:** If an applicant fails to submit a soft copy of application along-with the details in prescribed excel sheet on or before the last date, the application shall be rejected.
- Applications incomplete in any respect or received after the last date will not be considered.
- All applications will be received and processed at the office of CGPDTM, Mumbai

8. Contact details:

**Ms. Sandhya Kothari,
Assistant Controller of Patents & Designs,
Office of the Controller General of Patents, Designs and Trademarks
Boudhik Sampada Bhawan, S M Road, Antop Hill,
Mumbai-400037.**

Tel: 022-2413 9023

E-mail : ipawards.ipo@gov.in

****NO REQUEST FOR EXTENTION OF DATE FOR SUBMISSION OF APPLICATION SHALL BE ENTERTAINED****